

लाइन पर पैसेंजर ट्रफिक चलेगा, तो चूकि यह रेल और रोड का जंक्शन होगा, इसलिये यहां पर माल भेजने की सुविधा मिलना आवश्यक है। मैं उन लोगों को यह मांग रेल मन्त्रालय के सामने रखना चाहता हूं कि जब कभी भी यात्रा करने की सुविधा इस लाइन पर दी जाये, तब माल बुक करने की सुविधा बरिगमा स्टेशन पर देने की कृपा की जाये।

सरगूजा जिले में चिरमिरी मनींद्रगढ़ नाम का एक इलाका है, जहां से काफी मात्रा में जंगल का माल बाहर भेजा जाता है। वहां पर मध्य प्रदेश सरकार के द्वारा काफी बड़े पैमाने पर जंगल का काम होता है। पिछले साल से वहां के लोगों को एक बड़ी भारी कठिनाई महसूस होने लगी है कि वहां पर ग्राम तौर से जो जंगली उपज रेलों ले जाया करती थी, उस को कतई बन्द कर दिया गया। हमारी समझ में नहीं आता कि जो सुविधा अभी तक उपलब्ध थी, उस की एकाएक बन्द कर देने से रेलवे को कौन सी बचत होगी, अथवा क्या फायदा होगा। मेरा निवेदन है कि वहां के लोगों की जंगल का माल बाहर भेजने की जो सुविधा अभी तक उपलब्ध थी, वह पुनः उन्हें दी जाये।

रीवा का जो क्षेत्र है, जिसे विन्ध्य प्रदेश कहा जाता है, उस में कोई भी रेल सुविधा उपलब्ध नहीं है। जब श्री हनुमन्तैया एक बार उस इलाके में गये थे, तो उन्होंने आश्वासन दिया था कि रीवा को सतना-रीवा-व्योवहारी लाइन द्वारा जोड़ा जायेगा। मैं यह भी निवेदन कर दूँ कि जिस लाइन के सम्बन्ध में श्री हनुमन्तैया ने आश्वासन दिया था, उसी लाइन पर वाण-सागर बांध बनने की योजना करीब करीब बन ही चुकी है। उस की स्वीकृति बाकी है। वह 200 करोड़ रुपये की योजना होगी। वह योजना बिना रेलवे लाइन के सम्भव नहीं होगी। हमारे लोगों के निवेदन पर इस रेलवे लाइन के सर्वेक्षण के लिए अदेश दिये गये थे। लेकिन अभी तक हम इस सर्वेक्षण का निष्कर्ष नहीं जान पाये हैं।

हम लोग बहुत उत्सुक हैं कि चूकि वाणसागर को मंजूरी होने ही वाली है और चूकि इस क्षेत्र में सिवाय इस के दूसरी रोड इत्यादि की सुविधा नहीं है, अतः कृपा कर के इस सतना-रीवा-व्योवहारी लाइन के बारे में शीघ्र विचार किया जाय और उस की सुविधा दी जाय।

17 hrs.

[SHRI VASANT SATHE in the Chair].

अन्त में मैं यह कहूंगा कि पिछला साल भारतीय रेल के लिए एक महत्वपूर्ण साल था। गुन्नार मिर्डल ने जब अपनी एशियन ड्रामा की किताब में भारतवर्ष का जिक्र किया था तो उन्होंने कहा था कि भारत एक साफ्ट स्टेट है। मैं समझता हूं कि भारतीय रेल के जो पिछले साल के वाक्यात हैं उस में गुन्नार मिर्डल का जो यह वर्गीकरण भारत के बारे में था उस में से निकलने का पहला कदम भारतीय रेल ने उठाया था, उस के लिए मैं उन्हें वधाई देता हूं।

17.01 hrs.

MOTION RE: CONTEMPT OF THE HOUSE

MR. CHAIRMAN: Honourable Members, I have to inform the House that today, at about 12.02 p.m., three visitors calling themselves Pema Wangyal, son of Shri Karma Tsering Chophel son of Shri Chokhondup and Ven N. C. Gyatso, son of late Shri Wangyal, shouted slogans from the Visitor's Gallery, threw some cyclo-styled copies of pamphlets which fell in the Gallery and when intercepted by and Ward staff on duty. They were some kicks and blows to the Watch and Ward staff on duty. They were immediately removed from the Gallery and taken into custody by the Watch and Ward Officer. This is a serious matter. I bring it to the notice of the House for such action as the House may deem fit

**SHRI S. M. BANERJEE (Kanpur):** Sir, even you could hardly pronounce their names. May we know who they are and which State they belong to?

**MR. CHAIRMAN:** I am told that they seem to be Tibetan refugees.

**THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMALAH):** I beg to move:

"This House resolves that the persons calling themselves Pema Wangyal son of Shri Karma, Tsering Chopel son of Shri Chokdhondup and Ven N. C. Gyatso son of Late Shri Wangyal who shouted from the Visitors Gallery, attempted to throw some leaflets from there on the floor of the House and assaulted the Watch and Ward staff on duty in the Visitors' Gallery at 12.02 hours today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that without prejudice to any other action to which they may be liable under the law, the said Pema Wangyal, Tsering Chopel and Ven N C Gyatso be sentenced to rigorous imprisonment till 6 P.M. on Wednesday, the 19th March, 1975 for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

**SHRI S. M. BANERJEE:** You have said that they seem to be Tibetan refugees. After all, they must be demanding something. Our country has given political asylum to the Dalai Lama. That is why many Tibetan refugees are here. So I would like to know what were the contents of that circular. We want to be sure about it.

**MR. CHAIRMAN:** May I say one thing? The pamphlets have been taken into custody. The hon. Members can see the pamphlets and

read them. I do not think it will serve any purpose by my reading out the pamphlets here. Let me make it clear here that we are not on the particular point of their grievance, or what is contained in the pamphlet. We are only on the point of misdemeanour, which amounts to contempt of the House. That is all. That is why we are taking action; there is nothing more to it.

**SHRI B. V. NAIK (Kanara):** Most of us were under the misapprehension that the disturbance that took place had something to do with the Boat Club. Now it transpires that it is something else. I think it would be interesting to hear Shri Kushok Bakula on this. Because I have in my constituency about 2,000 to 3,000 Tibetans. They are supposed to be very peaceful people. They create no trouble. Therefore, it would be in the fitness of things that the country knows about their grievances.

**SHRI K. RAGHU RAMAIAH:** I would appeal to the House not to debate this matter. Because, if some member says something, there would be a debate. If you ask a member to say something, another member will reply to it. It would not be proper. The point I want to emphasize is this. Whatever be the grievance, whatever be the nature of the pamphlet, the very fact that they attempted to throw the pamphlet is a grave contempt, and we should be concerned with it. We are not concerned with the contents of the pamphlet. I humbly submit that no discussion should be allowed.

**MR. CHAIRMAN:** Let us not convert this into a debate. The moment I allow one member to speak, others will start speaking, and the whole purpose of the resolution will get diluted, will get lost. We are only on the point of contempt.

**SHRI S. M. BANERJEE** When the House takes a decision on this question, this House converts itself into a House of Judges and you are the Chief Justice.

**MR. CHAIRMAN:** We are only on the point of the contempt, I am trying to confine it within the limits,

**SHRI S. M. BANERJEE:** As far as condemnation of the act is concerned, we all condemn it. But, so far as giving punishment is concerned, we should know the degree of the crime. For instance, what is contained in the pamphlet? A man throwing a pamphlet will not be given the same punishment as a man throwing, say, a bomb. I think we will have to listen to Shri Bakula. He is one of the most respected persons. Let us hear him.

**MR. CHAIRMAN:** I find that the passes were recommended by Shri Kushok Bagula and Shri Paokai Haokip. Therefore, I will allow Shri Bakula to say a few words. But that would be all. Let us get to the business before the House.

**श्री कुशोक बाकुला (लहाख) :** सभा-पति जी, ये लड़के स्टूडेंट्स थे। इन को मैं अच्छी तरह से जानता हूँ। ये वाराणसी में पढ़ते हैं। कोई खराब लड़के नहीं हैं। इन्होंने जानबुझकर ऐसा नहीं किया। इन का दिमाग जरा ऐसा होता है। यह इन से गलती से हुआ। इन को माफ किया जाय।

एक माननीय सदस्य : इन्होंने कहा क्या ?

**श्री कुशोक बाकुला :** तिब्बत को आजाद किया जाय, यह कहा होगा मैंने सुना नहीं।

**SHRI K. RAGHU RAMAIAH:** With great respect to Shri Bakula, I am sure he will agree that contempt of this nature cannot be condoned.

After all, this kind of a thing must be stopped. Of late, this kind of offence is on the increase and it must be stopped. The punishment that we have proposed, I must say, is not very heavy. It is rigorous imprisonment only upto 6 P.M. on Wednesday which, I think, is not much. It is

reasonable. I hope, the House will accept it.

**MR. CHAIRMAN:** Now, I put it to vote....

**SHRI S. M. BANERJEE:** I move an amendment.

My amendment is that in view of the explanation given by my hon. friend, Shri Kushok Bakula, who has owned the responsibility, who got the passes issued to these three young men and who say that he knows them that they are good boys, that something agitated them and they did something, they may be let off with a warning. If they want Tibet, let them not get Tibet but at least let them not get into jail, Tibet is theirs. That is a settled fact. My humble submission to you is: Can't we possibly condone it? Let us admonish them; let us warn them. You know the security measures that are taken. They are searched completely. After 2 O' Clock or 3 O' Clock, nobody is there in the Gallery except the security men, either in uniform or in plain clothes. Our speeches are mainly heard by the security men.

**SHRI NARSINGH NARAIN PANDEY (Gorakhpur):** I oppose the amendment moved by Shri S. M. Banerjee.

**MR CHAIRMAN:** There is no amendment. He has only made a suggestion.

**SHRI NARSINGH NARAIN PANDEY:** In the morning, if you had seen the Visitors Gallery, they were just trying to jump inside the Lok Sabha and were trying to throw some pamphlets. I do not know what they meant. That is a grave offence that they have committed. It is a contempt of the House. The hon. Minister of Parliamentary Affairs has moved a motion. It is only in the fitness of things that it should be accepted by the House without any amendment.

**MR. CHAIRMAN:** We have heard the suggestion made by Shri S. M. Banerjee. It is for the House to decide.

SHRI S. M. BANERJEE: I move an amendment.

I beg to move:

"That instead of the punishment suggested by the Minister of Parliamentary Affairs to these three young boys, they should be given a chance to improve themselves, to believe in parliamentary democracy and they should be warned not to do it in future."

MR. CHAIRMAN: I first put the amendment moved by Shri S. M. Banerjee to the vote of the House.

*The amendment was put and negatived.*

MR. CHAIRMAN: Now, I put the motion moved by the Minister of Parliamentary Affairs to the vote of the House.

The question is:

"This House resolves that the persons calling themselves Pema Wangyal son of Shri Karma, Tsering Chopel son of Shri Chokhdondup and Ven N. C. Gyatso son of Late Shri Wangyal who shouted from the Visitors' Gallery, attempted to throw some leaflets from there on the floor of the House and assaulted the Watch and Ward staff on duty in the Visitors' Gallery at 12.02 hours today and when the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that without prejudice to any other action to which they may be liable under the law, the said Pema Wangyal, Tsering Chopel and Ven N.C. Gyatso be sentenced to rigorous imprisonment till 6 P.M. on Wednesday, the 19th March, 1975 for the aforesaid contempt of the House,

and sent to Central Jail, Tihar, New Delhi."

*The motion was adopted.*

17.14 hrs.

RAILWAY BUDGET 1975-76—GENERAL DISCUSSION—Contd.

MR. CHAIRMAN: We continue our discussion on the Railway Budget. Shri Shankerrao Savant.

SHRI SHANKERRAO SAVANT (Kolaba): Mr. Chairman, Sir, it is with mixed feeling of satisfaction and despair that I support the Railway Budget.

The Railway Budget is like the proverbial curate's egg, good in parts, keeping the passenger fares untouched and doing away with the break in service of the employees who were mostly victims of coercion by the militant trade unions are some of the good features of the Budget. But I am pained to note that the projects in the south continue to be neglected as before.

Shri K. Hanumanthaiya, ex-Minister of Railways, pointed out yesterday that as many as Rs. 6.5 crores meant for south were diverted to Bihar by late Shri L. N. Mishra. If this charge is true, it is certainly a very serious charge and must be looked into. In this tendency to continue even today during this year? The fear is legitimate because both the Railway Ministry and the Railway Board are dominated by persons from the North. Very few projects in the South are taken up, and those that are taken up are also not completed. I would like to point out that, in reply to a question put by Mr. Parashar as to which are the projects in the backward areas—unstarred Question No. 1175 answered on 25th February 1975—, they have given 13 projects and out of these 13 projects, there is only one from the South, i.e., Nadi-kude-Bibinagar in Andhra Pradesh;